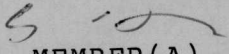
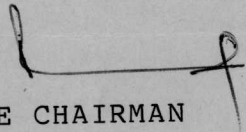


01.8.2000

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

Heard counsel for the parties. It is not disputed that against the order of punishment dated 2.3.1993(Annexures A-1 &A2) applicant filed appeal which is still pending. In our opinion as appeal of the applicant is pending it ~~will~~^{is} not ~~be~~^{be} a fit case for ~~reference~~^{interference} by this Tribunal at this stage. The application is accordingly disposed of finally with a direction to the Appellate Authority, Commander Works Engineer, MES, Jhansi to decide the appeal of the applicant within six months from the date a copy of this order is filed before him. There will be no order as to costs.


MEMBER(A)
VICE CHAIRMAN

Uv/